

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
NOTICE OF MOTION-S NO.4248 OF 2008
IN
SUIT NO.3313 OF 2008

The Bombay Dyeing and Manufacturing
Company Limited Plaintiff
Vs.
Mehar Karan Singh Defendant

Sarvasri D.J. Khambatta, Senior Counsel a/w
P.A. Kabadi i/b M/s. Doijode & Associates
for the Plaintiff.

Sarvasri Rajiv Kumar a/w Abishek Khare i/b
M/s. Khare Legal Chambers for the Defendant.

CORAM: SHRI A.V. NIRGUDE, J.

DATED: JANUARY 30, 2009

P.C:

1. For the reasons separately recorded, there shall be order in terms of the prayer clause (a) for a period of eighteen months or till the disposal of the motion, whichever occurs earlier.

2. The hearing of the notice of motion is expedited.

3. The parties shall co-operate with each other for completing the pleadings, etc..

(A.V. Nirgude, J.)

sjs/J9nm4248.8